

[Shri V. V. Giri]

Wages Act, 1948, be taken into consideration:

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

**Mr. Deputy-Speaker:** The question is:

That the following amendment made by the Council of States in the Bill further to amend the Minimum Wages Act, 1948, be taken into consideration, namely:—

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

*The motion was adopted.*

**Shri V. V. Giri:** I beg to move:

"That the amendment made by the Council of States in the Bill be agreed to."

**Mr. Deputy-Speaker:** The question is:

"That the amendment made by the Council of States in the Bill be agreed to."

*The motion was adopted.*

DELIVERY OF BOOKS (PUBLIC LIBRARIES) BILL

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** I beg to move:

That the following amendment made by the Council of States in the Bill to provide for delivery of books to the National Library and other

public libraries, be taken into consideration:

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

**Mr. Deputy-Speaker:** The question is:

That the following amendment made by the Council of States in the Bill to provide for delivery of books to the National Library and other public libraries, be taken into consideration, namely:—

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

*The motion was adopted.*

**Dr. M. M. Das:** I beg to move:

"That the amendment made by the Council of States in the Bill be agreed to."

**Mr. Deputy-Speaker:** The question is:

"That the amendment made by the Council of States in the Bill be agreed to."

*The motion was adopted.*

HIGH COURT JUDGES (CONDITIONS OF SERVICE) BILL

**The Minister of Home Affairs and States (Dr. Katju):** I beg to move:

That the following amendment made by the Council of States in the Bill to regulate certain conditions of service of the Judges of High Courts in Part A States, be taken into consideration:

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

**Shri H. N. Mukerjee** (Calcutta North-East): Sir, I have no intention—it goes without saying—to oppose the motion which Dr. Katju following two of his colleagues, has made, but I want to draw the attention of the House to one aspect of this matter. I take it, Sir, that we are changing the Preamble to our statutes in order to emphasise the real change which we think has come over our country. Now, I am reminded of what was done in the days of the French Revolution, when out of the idealism and the inspiration of those days the notion came that they should have a new kind of dating, a new era, a new distribution of days in the year, a kind of re-tabulation of the time-table and that sort of thing. I take it, Sir, that there is something of that spirit when we are referring to the Fifth Year of the Republic, because we want to look upon the institution of our Republic as a seminal event whose significance we want to impress on the minds of our people. What happened in the time of the French Revolution was that, as a result of the new inspiration, they launched upon new social experiments. I do not want to go into details about it, but I would give some instances. At the time the French revolutionary armies had to fight foreign interventionary forces, they adopted a great deal of very important social and economic legislation; legislation in regard to the metric system, weights and measures, reform of the calendar and so on. I am not referring to the economic changes. These changes indicated the kind of new temper which had come to the country. As far as we are concerned, I regret to have to say that the people do not feel that kind of new exhilaration. We wish that the people could feel that exhilaration. I wish that when the Government comes forward with this kind of motion, Government realises its responsibilities to the people. Let not this be a merely formal alteration. To be justified, this must be a substantial matter. Government must always remind itself of its responsibilities to the people. If we are

reminding our people of the fact that we have a republic, a sovereign republic, that we give our laws unto ourselves, that we have got fundamental rights, that there are certain directives in regard to social policy, if we want to bear all that in mind, that means a special obligation on the Government of the day. As far as I see, the Government does not live upto that obligation except on very rare occasions. That is why I wish to take advantage of this opportunity to impress upon the Government that this should not be a mere formal alteration. The spirit behind it is something which should be communicated to the people and from the people inspiration should be received. The Government, if it is going to justify this kind of change, ought to come forward with really basic social and economic legislation which would change the face of our country, which will at least try to materialise the directives of social policy which are there in the Constitution. These are some of the points which I hope Government will bear in mind when Government comes forward with this kind of motion.

**Dr. Katju:** I consider it a signal honour that my hon. friend should have selected me and my small Bill for these eloquent observations. Because, so far as this formula is concerned, the House is already using it, I think, for the last few weeks, on several occasions. This morning, the House has just passed two Bill, very important Bills.

**Mr. Deputy-Speaker:** The hon. Member is not against it.

**Dr. Katju:** My hon. friend waited and waited and he has picked me out for this dissertation of his views.

**Shri K. K. Basu** (Diamond Harbour): Because you are competent to answer.

**Dr. Katju:** We live and move and have our being in the consciousness that we are living in a free India, and personally speaking for myself, all of us in this country in this Parliament

[Dr. Katju]

and outside, consider ourselves specially fortunate that it should have been given to us to see the birth of this great republic. My hon. friend may not accept it and his heart goes back to the French Revolution, or whatever it is. We are trying our very best absolutely in every way that we can transform the life of the people of this country.

श्री के० के० बसु : यह गलत बात है ।

**Mr. Deputy-Speaker:** The question is:

That the following amendment made by the Council of States in the Bill to regulate certain conditions of service of the Judges of High Courts in Part A States, be taken into consideration:

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

*The motion was adopted.*

**Dr. Katju:** I beg to move:

"That the amendment made by the Council of States in the Bill be agreed to."

**Mr. Deputy-Speaker:** The question is:

"That the amendment made by the Council of States in the Bill be agreed to."

*The motion was adopted.*

#### DISPLACED PERSONS (COMPENSATION AND REHABILITATION) BILL.

**Mr. Deputy-Speaker:** Before the hon. Minister starts, I should like to say that this matter was brought before the House as a special Bill. As to what time has to be allotted to this Bill has not been considered by the Business Advisory Committee.

The House may decide as to what time it will take.

**The Minister of Rehabilitation (Shri A. P. Jain):** I think we should finish it by 1-15 P.M. today.

**Mr. Deputy-Speaker:** Two and a half hours. How long does the hon. Minister propose to take?

**Shri A. P. Jain:** Twenty-five to thirty minutes.

**Mr. Deputy-Speaker:** In the end?

**Shri A. P. Jain:** Not much time; all things said here will have to be taken into account by the Joint Select Committee.

**Mr. Deputy-Speaker:** Can we finish in two and a half hours?

**Shri Raghavachari (Penukonda):** We have a programme to follow as recommended by the Business Advisory Committee. If this new Bill which was not considered by that Committee should be interposed now, it might result in that programme being upset and the House may have to be further extended. That is the only point. We will have to guard against such a contingency.

**Mr. Deputy-Speaker:** Then, finish this as quickly as possible.

**Shri K. K. Basu (Diamond Harbour):** Let us begin and see.

**Shri A. P. Jain:** So far as I understand, the time taken by this Bill will not disturb the other programme of the House and there will be no necessity to extend the sittings of the House because of the discussion on this Bill.

**Mr. Deputy-Speaker:** What time shall we allot for the consideration motion?

**Shrimati Renu Chakravartty (Basirhat):** This Bill is only going to the Select Committee.

**Mr. Deputy-Speaker:** All right. The hon. Minister will take 25 to 30 minutes